(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 985 01 2021/124/Dated: 14-09-2021.

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Akash Choudhary S/O Hans Raj Choudhary R/O H.No.2, Lane No.7, K.B Nagar, Bantalab, Jammu North, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-455/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)

Registrar (Adm.) 14-09-2

Registrar (Adm.)

No: 40813-19/124/4 Dated: 14-09-2021.

- Principal District and Sessions Judge, Jammu. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue 3. of Government Gazette.
- 4. President, J&K High Court Bar Association Jammu.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.
- Mr. Akash Choudhary, Advocate 7.for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 986 of 2021/Rel Dated: 14-09-2021.

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Aaqib Rashid S/O Abdul Rashid Dar R/O Chewa Safapora, Pethpora, Sumbal Sonwari, Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*-456/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

1419

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 40820-26/24/4 Dated: 14-09-2021.

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aaqib Rashid, Advocate

.....for information and necessary action. Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 987 01 2021/24/09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr.Asad Maqsood S/O Maqsood Ahmad Chowdhary R/O Village Giddar Gallian (Sher Garh) Jammu A/P Trikuta Nagar, Marble Market 1/C East Extension Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*-457/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

Registrar (Adm.)

No: 40827-33/24/4 Dated: 14-09-2021,

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President J&K High Court Bar Association Jammu.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr.Asad Maqsood, Advocatefor information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 938 21 2021 Rel Bated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr.Aijaz Ahmad Dar S/O Bashir Ahmad Dar R/O Berigam, Bonpora-Jamia-Masjid Tehsil, Devsar, Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-458/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

Registrar (Adm.)

No: 40860-75 124 4 Dated: 14-09-2021,

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kulgam.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue 3. of Government Gazette.
- President, District Bar Association, Kulgam. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.

Mr.Aijaz Ahmad Dar, Advocate 7.for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 989 01 2021/124 Dated: 14-09-2021.

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Afiya Feroze D/O Feroze Ahmad Bhat R/O Sangrampora Sopore, Distict Baramulla. A/P Bismillah Colony Sector E, Model Town Sopore, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–459/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

Registrar (Adm

No: 40876-03/19 Dated: 14-09-202

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Afiya Feroze, Advocate for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 990 of 2021/129 Dated: 14-09-2021.

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Anil Krottara S/O Ashok Kumar Krottara R/O Village Sanyal, Hiranagar, Kathua A/P Ward No.16, Shiva Nagar, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*-460/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

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(Mohammad Yasin Beigh) Registrar (Adm.)

Registrar (Adm.)

No: 40884-91/RG/UPDated: 14-09-2021

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kathua.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Anil Krottara, Advocate for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 991 01 2021 R.G. UPDated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Amreena Mushtaq D/O Mushtaq Ahmad Wani R/O Zewan, Wani Mohalla, Pantha Chowk, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*-461/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 40892-900/1241 UDated: 14-09-2021.

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Amreena Mushtaq, Advocatefor information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 992 01 2021 124 Bated: 14-09-2026

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Ankit Khanmotra S/O Bharat Bhushan R/O Shivam Bihar, Chack Manga Rakwal, Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*-462/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.) 9

No: 40907-14/124/LP Dated: 14-09-2021

- 1. Principal District and Sessions Judge, Samba.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Samba.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ankit Khanmotra, Advocate for information and necessary action.

Registrar (Adm

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

<u>NOTIFICATION</u>

No: 993 9203 Dated: 14/09/2027

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Anil Kumar Thappa S/O Tara Nath R/O ChowkiJandsore, Birnoo, Ramnagar, Udhampur A/P Near Head Post Office, Dhar Road, Billan Bowli Road, Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*<u>463/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 40915-22/04/Dated: 14/09/2021

- 1. Principal District and Sessions Judge, Udhampur.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Udhampur.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Anil Kumar Thappa, Advocate

Registrar (Adm.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT**

<u>NOTIFICATION</u>

No: 9949 2021/2 Dated: 14/09/2021.

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Abrar Hussain Shah S/O Gulam Hussain Shah R/O Dangerpora, Narwara, Nawakadal, Eidgah, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*<u>464/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

1107

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 40923-30/Rg Bated: 14/09/2021

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abrar Hussain Shah, Advocate for information and necessary action.

Registrar (Adm.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 9950 2021/19 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Aamir Hussain Bhat S/O Zahoor Ahmad Bhat R/O Vizer Wagoora, Najar Mohalla Vizer, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*-465/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

1419.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 40931-38/Rs ((Dated: 14

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

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- 4. President, District Bar Association, Baramulla.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aamir Hussain Bhat, Advocate for information and necessary action.

Registrar (Adm

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 996 9 2021/R Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Amandeep Kour D/O Manohar Singh R/O H.No. 41, Sec-7, Street-2, Nanak Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–466/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 40939-46/Rg Pated: 14/09,

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President ,J&K High Court Bar Association, Jammu.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Amandeep Kour, Advocate for information and necessary action.

Registrar (Adm.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

792021/14 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Aasia Hassan D/O Gh.Hassan Mir R/O Rawathpora, Kralpora, Kupwara. A/P House No.11, Hamza Colony, Bemina Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*<u>467/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 40947-54 Pa/4Dated: 14/09/2021

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Aasia Hassan, Advocatefor information and necessary action.

Registrar (Adm

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

<u>NOTIFICATION</u>

No: 990 2021/09 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Asif Iqbal Shayiq S/O Fatah Mohamad Shayiq R/O Villagam, Shaheenpora District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–468/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 40955-62/14/4 Dated: 14-1091

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Asif Iqbal Shayiq, Advocatefor information and necessary action.

Registrar (Adm

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT**

<u>NOTIFICATION</u>

No: 999 0 2021 ReDated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Aakir Rasool S/O Hilal Ahmad Shah R/O Gulshan Abad Charari Sharief, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*-469/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

Registrar (Adm

No: 40963-70/R4/LP Dated: 14/09

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Aakir Rasool, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1000 9 2021 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Arti Rajput D/O Sh. Naresh Singh R/O Chhan Khatrian, Ward No 4(Chann Khatrian) Hiranagar, (Uppar Mohalla Near Railway Line) Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-470/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 40971-70/23/4P Dated: 14/09/2021

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kathua.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Arti Rajput, Advocatefor information and necessary action.

Registrar (Adm

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *



NOTIFICATION

No: 1001 0 2021/24 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Bisma Rouf D/O Ab Rouf Bhat R/O Khawja Gilgit Batapora Sopore, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–471/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

419

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 40979-86/R4/UP Dated: 14/09 12021

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Bisma Rouf, Advocate for information and necessary action.

Registrar (Adm

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1002 9 2031/20Dated: 14/09/202

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Aamina Farooq D/O Farooq Ahmad Bhat R/O Shalagam Bijbehara, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–472/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh Registrar (Adm.)

No: 10907-94/124/9 Dated: _

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Aamina Farooq, Advocatefor information and necessary action.

Registrar (Adm

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)



NOTIFICATION

No: 1003 9 2021/Bated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Abhinav Pathania S/O Sh. Subash Chander R/O Near Durga Mandir, Old Satwari, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–473/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 40995-41002/ RDated: 14/09/2021.

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abhinav Pathania, Advocate for information and necessary action.

Registrar (Adm.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *



NOTIFICATION

No: 1004 0 2021/ Dated: 14-09 12021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Asif Manzoor Bhat S/O Manzoor Ahmad Bhat R/O Konibal Pampore, M.L.A. Mohalla, Pampore, District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–474/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41003-10 10 Dated: 14/09,

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Asif Manzoor Bhat, Advocatefor information and necessary action.

Registrar (Adn

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1005 0 2001/Bated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Aman Deep Singh Sudan S/O Sh. Gurbax Singh Sudan R/O H.No 192, W.No.7, Kama Khan, Haveli, Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–475/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

Registrar (Adm.

No: 41011-18/ B. C. Dated: 14/09/2021

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aman Deep Singh Sudan, Advocatefor information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 10069 2021 Dated: 14/09/2027

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Amarjeet S/O Sucha Ram R/O Ward No.7 Chack Gadha Dhar P/O Lachipur, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–476/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh Registrar (Adm.)

No: 41020-27/29/CP Dated: 14/09/2021

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kathua.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Amarjeet, Advocate

.....for information and necessary action.

Registrar (Adm

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1007 07 2021 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Anees Ul Islam Asmi S/O Firdous Ahmad Asmi R/O Tang Bagh, Eidgah, Srinagar, Kashmir

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–477/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41020-35/24/ Dated: 14/09

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Anees Ul Islam Asmi, Advocate for information and necessary action.

Registrar (Adm

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1000 \$ 2021/24 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Asif Malik S/O Rashid Mohd R/O Balad Jammu. A/P Malik Market, Channi Rama, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–478/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beig Registrar (Adm.)

No: 41036-43/ Rg/LD Dated: 410912031

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Asif Malik, Advocate

.....for information and necessary action.

Registrar (Adm.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1009 9 2021/29 Dated: 14/09 12021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Altaf Hussain Sheikh S/O Ghulam Mohd Sheikh R/O Hidyal Kishtwar, Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–479/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh Registrar (Adm.)

No: 41044-51/24/WDated: 14/09/2021

- 1. Principal District and Sessions Judge, Kishtwar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kishtwar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Altaf Hussain Sheikh, Advocate for information and necessary action.

Registrar (Adm.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 10/09 2021/ PDated: 14/0912021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Aamir Ishtiyaq Malik S/O Ishtiyaq Ahmad Malik R/O Dadipora, Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–480/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41052-59/Rg/4Dated: 14/09/2021

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kulgam.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aamir Ishtiyaq Malik, Advocatefor information and necessary action.

Registrar (Adm

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 101101 2021 129 Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Bazila Jan D/O Mohd Shafi Ahangar R/O Mustafabad, Zainakote H.M.T Srinagar, Sheltang Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–481/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

1921.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41060-67/124/4 Dated: 14-09-2021,

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Bazila Jan, Advocate

.....for information and necessary action.

5-09 Registrar (Adm.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1012 01 2021/12.4 Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Bisma Rashid D/O Abdul Rashid R/O Guzarbal Chattabal, Tehsil South, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–482/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41068-75/124/14 Dated: 14-09-2021

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Bisma Rashid, Advocatefor information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1013 9 2021/R Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Dheeraj Vinod Koul S/O Vinod Kumar Koul R/O Uttersoo, Shangus, Anantnag A/P Near Nand Pubic School Dogra Nagar, Muthi, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–483/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No:41076-03/24/LP Dated: 14/09/2021.

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Dheeraj Vinod Koul, Advocate

.....for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1014 02 2021/24 Dated: 14/09/2022 -

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Depinder Kumar Panthora S/O Shivram R/O Rehal Dhamalian, Bishnah, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–484/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41004-91/12 (D Dated: 14/09/202).

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Depinder Kumar Panthora, Advocate for information and necessary action.

Registrar (Adm

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1015 9 2021/B Dated: 14/09/2021.

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Fatima Manzoor D/O Manzoor Ahmad R/O Soiteng Panthachowk, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–485/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

4-09-21

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41092-99/R. Dated: 14/09

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Fatima Manzoor, Advocate for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

*

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1016 07 2021/12 Dated: 14/09/2027.

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Faizan Zahoor S/O Zahoor Ahmed Bhat R/O Near Govt. Girls Hr. Sec. School, Saida Kadal, Khanyar, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–486/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41100.07/04/0Pated: 14/09/>

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Faizan Zahoor, Advocate

.....for information and necessary action.

Registrar (Adm

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFIC ATION

No: 1017 9 204/2 Dated: 14/09/2021.

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Farhat Maqsood D/O Maqsood Ahmad Dar R/O Gundmulraj, Watergam, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–487/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 4108-15/Pa/UP Dated: 14109

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Farhat Maqsood, Advocatefor information and necessary action.

Registrar (Adm.) 14-09-2

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1010 9 2021 / Dated: 14/09/2021.

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Fayaz Ahmad Reshi S/O Habibullah Reshi R/O Poshkar, Khag, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–488/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

14-09

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41116/RA/LD Dated: 14 1091

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Fayaz Ahmad Reshi, Advocatefor information and necessary action.

egistrar (Adm.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1019 02 2021/ Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Ghulam Qadar S/O Abdul Rehman R/O Rajdhani, W.No.03, Manjakote, Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–489/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 4/12-4-31/29/UPDated: 14/09

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ghulam Qadar, Advocate for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

<u>NOTIFICATION</u>

No: 1020 \$ 2021 B Dated: 14 109 12021.

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Gulzar Hussain S/O Mohd Toha R/O Barsoo Sankoo Kargil- Ladakh, Yarkashing Barsoo, Kargil

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*-490/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 4/132-39/12/4Dated: 14/09

- 1. Principal District and Sessions Judge, Kargil.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kargil.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Gulzar Hussain, Advocate for information and necessary action.

egistrar (Adm.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1021 9 2021/Be Dated: 14/09/2021,

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Gosiya Jan D/O Gh Ahmad Bhat R/O Tarzova, Sopore, Hanji Pora, Khoie, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–491/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41140-47/29 Bated: 14/0913

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Gosiya Jan, Advocate

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1022 07 2021 Dated: 19-09/2021.

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Gourav Naagar S/O Anil Kumar Sharma R/O Ward No.4 RakhDhok Jourian, Jammu. A/P H.No.313, Sec-3 Lane-3, Shiwalik Puram, Janipur Colony, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–492/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41148-55/2 (Dated: 14/09 / 2021

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Gourav Naagar, Advocate for information and necessary action.

Registrar (Adm.) 4-09-

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1023 92021/By Dated: 14/09/2027.

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Gazala Rashid D/O Ab. Rashid Shergujri R/O Tak Mohalla Bijbehara, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-493/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41156-63/129/4Bated: 14/09/2

- Principal District and Sessions Judge, Anantnag. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue 3. of Government Gazette.
- President, District Bar Association, Anantnag. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.
- Ms. Gazala Rashid, Advocate 7.for information and necessary action.

Registrar (Adm.) 4-09-21

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1024 9 2021/Deted: 14/09/2021.

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Humerah Firdoos D/O Firdoos Ahmad Bisati R/O Kupwara, Bumhama, Momin Abad, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–494/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

6-09-

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41164-71/Bg/ 4Dated: 14/09/2

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Humerah Firdoos, Advocatefor information and necessary action.

Registrar (Adm.)14

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)



NOTIFICATION

No: 1025 9 2021/ Dated: 14/09/2021.

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Heena Rafiq D/O Mohammad Rafiq Bagal R/O Chattabal, Srinagar, Patlipora, Bakshi Lane, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-495/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

Mohammad Yasin Beigh)

Registrar (Adm.)

No: 41172-79/129 (1) Dated: 14/091

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- Secretary, Bar Council of India, New Delhi. 2.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Srinagar. 4.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.
- 7. Ms. Heena Rafiq, Advocate

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1026 9 2021 Blated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Huma Hamid D/O Mir Abdul Hamid R/O Magarmal Bagh, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*-496/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

1-09

(Mohammad Yasin Beigh) Registrar (Adm.) No: 41100-87/12/10 Dated: 14/09/202

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Huma Hamid, Advocate

Registrar (Adm

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1027 92021 Dated: 14/09/2021.

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Hamid Faiz S/O Faiz Ahmad Bhat R/O House No. 02, Main Bus Stop, Gulab Bagh, Hazratbal Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–497/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

Registrar (Adm.) 4-09-21

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41100-95/24/Dated: 14/09

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Hamid Faiz, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: (020 0] 204/ Bated: 14/09/2021-

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Hidayatullah Tantay S/O Mohammad Ramzan Tantray R/O Batpora, Turkapora, Zachaldara, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–498/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

14-09-

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41196-203/Rg/ (Dated: 14/091)

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Hidayatullah Tantay, Advocatefor information and necessary action.

Registrar (Adm

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1029 01 2021/ Pated: 14-09-2021,

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Ishrat Mushtaq D/O Mushtaq Ahmad Bhat R/O Handwara, Khosa Mohalla Jamia Jadeed, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–499/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

14-09-21

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41204-11/R4/4 Dated: 14-09-202

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ishrat Mushtaq, Advocatefor information and necessary action.

Registrar (Adm.) 14-09-1

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1030 9 2021 / Dated: 14/09/2020

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Insha Younus

D/O Mohd Younus Tak R/O Batpora Shopian, Aram Mohalla Near Boys Higher Secondary School Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*500/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

14-09-2

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41212-19/04/UP Dated: 14/091

- 1. Principal District and Sessions Judge, Shopian.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Shopian.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Insha Younus, Advocate for information and necessary action.

rog-M Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *



NOTIFICATION

No: 1031 9 2021/129 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Ishfaq Majeed Dar S/O Abdul Majeed Dar R/O Narkara Budgam, Bada-Mohalla, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-501/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41220-27/09/ Dated: 14/09/202

- 1. Principal District and Sessions Judge, Budgam.
- Secretary, Bar Council of India, New Delhi. 2.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, District Bar Association, Budgam. 4.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.
- 7. Mr. Ishfaq Majeed Dar, Advocatefor information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1032 07 2037 12 Dated: 14/09/2027.

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Ishtiyaq Ahmad Mir S/O Gh Muhammad Mir R/O Laway Pora Bandipora Gulshan Mohalla, Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*502/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

14-09-21

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 412-201-35/Pg/4Dated: 14/09/202

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ishtiyaq Ahmad Mir, Advocate for information and necessary action.

Registrar (Adm.) 14-09-2

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *



NOTIFICATION

No: 1033 0 2021 12 Dated: 14/09/2021,

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Irtiza Javaid D/O Sheikh Jan Mohammad Javaid R/O Umer Colony A, Gousia Mohalla, Lal Bazar, Sadrabal Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*503/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

14-09-

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41236 - 43/129 Dated: 14/09120

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Irtiza Javaid, Advocate for information and necessary action.

Registrar (Adm.)14-09-2

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

<u>NOTIFICATION</u>

No: 1034 9 2021 RD Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Idrees Mushtaq S/O Mushtaq Ahmad Bhat R/O Qazigund, Gousia Market, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*504/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

anti-og-2

(Mohammad Yasin Beigh) ↓Registrar (Adm.)

No: 41244 -51/Pg/WDated: 14/091202

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Idrees Mushtaq, Advocatefor information and necessary action.

av ili-og-21 Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1035 9 2021 / Dated: 14/09/2021,

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Irem Yousuf Khan D/O Mohamad Yousuf Khan R/O Batapora, Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*505/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

6-09

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41252-59/12/14 Dated: 14

- 1. Principal District and Sessions Judge, Shopian.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Shopian.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Irem Yousuf Khan, Advocatefor information and necessary action.

 Registrar (Adm)14-09-2

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1036 9 2021 By Dated: 14/9/2021.

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Iqra Manzoor D/O Manzoor Ahmad Ganie R/O Hakura Badsgam, Manzgam, Dooru, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–506/2021 in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

14-09-21

Registrar (Adm.) 16-09-M

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41260-67/124/12 Dated: 14/09/2

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Iqra Manzoor, Advocatefor information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 10370 2021 Dated: 14/09/2027.

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Iyenain Tasaduq D/O Tasaduq Hussain R/O Buchwara, Dalgate, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*507/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

14-09-2

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41260-75/Pu/UDated: 14/0912021

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Iyenain Tasaduq, Advocatefor information and necessary action.

4-09-2 Registrar (Adm.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) + + +

> PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1038 9 2021 / Dated: 14/09/2021.

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Insha Mashooq

D/O Mashoog Ahmad Wani

R/O Syed Fazalabad 90ft Road, Umer Colony Pandach Near Alkhudaam, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-508/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41276-03/09/ Dated: 14/09/202

- Principal District and Sessions Judge, Srinagar. 1.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Srinagar. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.
- 7. Ms. Insha Mashooq, Advocatefor information and necessary action. Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1039 07 2021/02/19 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Irshad Ahmad Shah S/O Muhammad Akbar Shah R/O Agri-Kalan, Shah Mohalla, Pattan, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*509/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

101-14-09-21

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41204 91/Rg/ Bated: 14/09

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Irshad Ahmad Shah, Advocatefor information and necessary action.

Registrar (Adm.) 14-09-51

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

<u>NOTIFICATION</u>

No: 104007 2021/29 Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Ifra Abdullah D/O Mohd Abdullah Giri R/O Krawah, Banihal, Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*510/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

14-09

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41292-99/Rg/CPDated: 14/091

- 1. Principal District and Sessions Judge, Ramban.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ramban.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ifra Abdullah, Advocate
 -for information and necessary action.

Registrar (Adm.) 14-09-24

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1041 92021 PBated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Iqra Aziz D/O Ab. Aziz Mir R/O Sanoor Kali Poroa, Near Model Village Gate Magam, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*511/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

14-09-2

Registrar (Adm.) 14-09-)

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41300 07 129 Dated: 14/091

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Iqra Aziz, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

<u>NOTIFICATION</u>

No: 1042 9 2021 / Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Ifra Khan D/O Abdul Hamid Khan R/O Jamalatta, Nawakadal, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-512/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

No: 41300 -15/Rg/U

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

Dated: 14/09

- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Ifra Khan, Advocate

14-09-2 Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 10439202/ Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Jahan Ara Ashraf D/O Mohammad Ashraf Ganai R/O Chandhara Jangwani, Pampore, Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-513/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

T4-09-21

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41316 23/Pg/ Bated: 14/09/2020

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Jahan Ara Ashraf, Advocatefor information and necessary action.

14-09-Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

<u>NOTIFICATION</u>

No: 1044 8) 2021/ (Dated: 14/09/2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Jaskaran Singh S/O Gurdeep Singh R/O Chak Jaffar, Marh, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*514*/*2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

14-09-V

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41324-31 JRAKD Dated: 14/09/202

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Jaskaran Singh, Advocatefor information and necessary action.

 Registrar (Adm.) 14-09-1

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1045 \$ 2021 Dated: 14.07.2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Junaid Ali S/O Ali Mohd Dar R/O Bugam Batapora, Chadoora, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*515/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41332-39/1291 Dated: 14.09-2021

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Junaid Ali, Advocate

Registrar (Adm.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1046 01 2021 12 Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Jaspinder Kour D/O Narinder Pal Singh R/O Vill-Kaloen, Suchetgarh, Jammu A/P 186, Deshmesh Nagar, Digiana, Near Tubewell & Choudhary Cement Store, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*516/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

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(Mohammad Yasin Beigh) Registrar (Adm.)

Registrar (Adm.)

1419

No: 41340-47/124/4Bated: 14-09-2021, h

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Jaspinder Kour, Advocatefor information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1047 012021 129 Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Kamran Farooq S/O Farooq Ahmad Khan **R/O** Nambla Uri Baramulla A/P Gazaliabad Lane No.3 H.M.T.Zainakote, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-517/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

16-09-21

(Mohammad Yasin Beigh)

No: 41348-55 R24 Pated: 14-09-2021 Registrar (Adm.)

Copy forwarded to the: -

- Principal District and Sessions Judge, Baramulla. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue 3. of Government Gazette.
- President, District Bar Association, Baramulla. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.
- Mr. Kamran Farooq, Advocate 7.

Registrar (Adm.) 14-09-21for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1048 01 2021/129/Bated: 14-09-2021.

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Khushboo Rashid D/O Ab Rashid Bhat R/O Khiram Durpora, Srigufwara, Anantnag A/P Block G, Flat No.8, Police Housing Colony, District Police Lines, Khanabal Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*518/2021* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

1419

No: 41356-63 R4 Bated: 14-09-2021,

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Khushboo Rashid, Advocatefor information and necessary action. Registrar (Adm.) 14-09-74 Registrar (Adm.) 14-09-74

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1049 01 2021/12 Dated: 14-09-2021.

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Kavin Sudan S/O Subash Chander R/O Village Barwal, Manjali Band, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*519/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

14-09-2 + 02

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41364-71/124/4 Dated: 14-09-21

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kathua.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Kavin Sudan, Advocate

4-09-21 Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

<u>NOTIFICATION</u>

No: 1050 0f 2021/R4/Bated: 14-09-2021.

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Mushtaq Ahmad Sheikh

S/O Ab Ahad Sheikh

R/O Tral Bala Near HDFC Bank Branch, Exchange Road Tral Bala, Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*520/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

14-09-2

(Mohammad Yasin Beigh) ₍₎Registrar (Adm.)

No: 41372-79/29/4 Dated: 14-09-2021,

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mushtaq Ahmad Sheikh, Advocate for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1051012021/124/ "Dated: 14-09-2021,

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Musharraf Khurshid Mir S/O Khurshid Ahmed Mir R/O House No.5, Mir Manzil, Ward No.9, Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*521/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

14-09-2

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41380-07/24/4 Dated: 14-09-2021 2

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Musharraf Khurshid Mir, Advocate for information and necessary action.

Registrar (Adm.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1052 01 2021/R9/Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Muntaha Javaid

D/O Javaid Ahmad Doora

R/O Guta Pora, Amda Kadal, Lal Bazar, Near Peer Bad Shah Masjid, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*522/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

1an 14-09-21

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41388-95 24 4Dated: 14-09-2021.

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Muntaha Javaid, Advocate for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1053 of 2021/129/Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Mehvish Noor D/O Noor U Din Sholla R/O House No.160, Sir Syed Colony, Eidgah, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*523/2021* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41396-403/24/4 Dated: 14-09-2021

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mehvish Noor, Advocatefor information and necessary action.

16-09-21 Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1054 of 2021 R9/4. Dated: 14-09-2021,

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Mohd Murtaza S/O Miyan Khan R/O Rajpur, Bhatta (Kamila), Nowshera, Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*524*/*2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41404-11/29/12 Dated: 14-09-2021

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Murtaza, Advocate for information and necessary action.

Registrar (Adm.)

419

1-09-2

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1055 01 2021/02/ Bated: 14-09-2021.

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Muhammad Shakeel Bhat S/O Gh Nabi Bhat R/O Asham Sonawari, Sumbal, Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*525/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41412-19/RG/UP Dated: 14-09-2021 5

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Muhammad Shakeel Bhat, Advocate for information and necessary action.

Registrar (Adm.) 14-09-7

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1056 0f 2021/124/4Dated: 14-09-2021.

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Maroof Ahmad Lone S/O Abdul Hamid Lone R/O Ajas Baghaath Mohallah, Near Noor Massjid Baghaath, Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*526/2021* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

14-09-21

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41420-27/129/4 Dated: 14-09-2021.

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Maroof Ahmad Lone, Advocate for information and necessary action.

Registrar (Adm.) 14-09-21

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1057 012021/129/ 4Dated: 14-09-2021.

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Mukesh Kumar S/O Madan Lal R/O KuluHand, Ward-2(Vishal Pura), Bharath Bagal, Doda A/P Near Tiny Tots Hr.Sec.School Paloura, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*527/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

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(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41428-35/129/4 Dated: 14-09-2021

- 1. Principal District and Sessions Judge, Bhaderwah.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bhaderwah.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- Mr. Mukesh Kumar, Advocatefor information and necessary action.

Registrar (Adm.)4-09-

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1058 01 2021/24/Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Mohammad Ismaiel Pir S/O Ab Rashid Pir R/O Anderhama Pir Mohalla, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*528/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

1arth-09-

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41438-45/Re/4 Dated: 14-09-2021

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohammad Ismaiel Pir, Advocatefor information and necessary action.

Registrar (Adm.)

4/9

14-09-21

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1059 91 2021/1241 Bated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Masood Ahmad Bhat S/O Sona Ullah Bhat R/O Batergam, Radio Coloney, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*529/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

14-09=

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41446-53/129/12 Dated: 14-09-2021 h

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Masood Ahmad Bhat, Advocate for information and necessary action.

Registrar (Adm.) 1419

y-09-2

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1060 01 2021 184/ Bated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Monisa Manzoor Mir D/O Manzoor Ahmad Mir R/O Khwaja Pora Nowshehra, Eidgah, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*530/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

100-14-09-21

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41454-61/129/4 Dated: 14-09-2021

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Monisa Manzoor Mir, Advocatefor information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *



NOTIFICATION

No: 1061 01 2021 1891 Bated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Masood Ul Rashid S/O Ab Rashid Sheikh R/O Wathora, Chadoora, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-531/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)

No: <u>41462-69/R4/4</u> Dated: <u>14-09-2021</u> Copy forwarded to the: -

- Principal District and Sessions Judge, Budgam. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue 3. of Government Gazette.
- President, District Bar Association, Budgam. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for 6. information and also keeping record of the same.
- 7. Mr. Masood Ul Rashid, Advocate for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1062 01 2021/R4/Bated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Maroof Mohammad S/O Ali Mohammad R/O Towheed Abad, Bemina, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*532/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

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(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41470-77 12914 Dated: 14-09-2021

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Maroof Mohammad, Advocate for information and necessary action.

G-09-21 Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1063 01 2021 RajuDated: 14-09-2021.

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Mushtaq Ahmad Hurrah S/O Gh Ahmad Hurrah R/O Goushbugh, New Colony, Pattan Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-533/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

14-09-2

(Mohammad Yasin Beigh)

Registrar (Adm.) No: <u>41478-85 R9</u>4 Poated: <u>14-09-2021</u> 1419

- 1. Principal District and Sessions Judge, Baramulla.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue 3. of Government Gazette.
- President, District Bar Association, Baramulla. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.
- 7. Mr. Mushtaq Ahmad Hurrah, Advocatefor information and necessary action.

14-09-21 Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1064 of 2021 1891 Bated: 14-09-2021,

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Maleeha Zainab

D/O Fayaz Ahmad Bala

R/O Bala House, Mehjoor Colony, Zakura, Gulab Bagh, Hazratbal Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-534/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

1014-09-21

(Mohammad Yasin Beigh) No: 41406-93/R4/4 Dated: 14-09-2021 Registrar (Adm.)

- Principal District and Sessions Judge, Srinagar. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue 3. of Government Gazette.
- President, J&K High Court Bar Association, Srinagar. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same. 14-09-21
- Ms. Maleeha Zainab, Advocate 7.for information and necessary action.

Registrar (Adm.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1065 of 2021/R9/4Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Mohamad Yasin Rather S/O Wahid Ahmad Rather **R/O Banamsar Sonwar Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-535/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

10, 4-09-(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 41494-501/RAIN Dated: 14-09-2021 141

- Principal District and Sessions Judge, Srinagar. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue 3. of Government Gazette.
- President, J&K High Court Bar Association, Srinagar. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.
- Mr. Mohamad Yasin Rather, Advocate 7.for information and necessary action.

Registrar (Adm.) 14-09-2

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1066 of 2021/124/ Bated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Mohd Azhar Nabi S/O Gulam Nabi Dar R/O Malik Sahib, Safa Kadal, Eidgah, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-536/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

101-09-21

(Mohammad Yasin Beigh)

No: $\frac{41502-09}{129}$ Dated: $\frac{14-09-2024}{14}$

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue 3. of Government Gazette.
- President, J&K High Court Bar Association, Srinagar. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.
- Mr. Mohd Azhar Nabi, Advocate 7.for information and necessary action.

4-09-21 Registrar (Adm.)

1407

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1067 01 2021 R4 | "Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Mohd Hazoor Abdhulla S/O Haji Mohd Abduhlla R/O Phagla P/O Lassana, Surankote, Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*537*/*2021* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

Registrar (Adm.) No: 41510-17/12914 Dated: 14-09-2021 1457

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Hazoor Abdhulla, Advocatefor information and necessary action. Registrar (Adm.) 14-09-21

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1068 01 2021/129/4 Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Mahapara Ali D/O Ali Mohd Fafoo R/O Parimpora Fruit Mandi, Mustafabad, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*538/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

10-14-09-21

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(Mohammad Yasin Beigh) Registrar (Adm.)

Registrar (Adm.)

141

No: 41518-25 R914 Dated: 14-09-2021 ha

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mahapara Ali, Advocatefor information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1069 012021/19 4 Dated: 14-19-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Mohd Asmile S/O Ibrahim Khan R/O Machhedi, Lohai Malhar, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*539/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

100-14-09-M

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41526-33/R9/4 Dated: 14-09-2021 Jun

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kathua.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Asmile, Advocate for information and necessary action.

Registrar (Adm.) 14-09-21 419

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1070 01 2021/R9/ Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Mohamad Aqib Zargar S/O Mohamad Yousuf Zargar R/O Tarigam, Herpora, Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-540/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

7. Lang-21

(Mohammad Yasin Beigh) No: 41534-41/24/4 Dated: 14-09-2021 1919

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue 3. of Government Gazette.
- 4. President, District Bar Association, Kulgam.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.
- 7. Mr. Mohamad Aqib Zargar, Advocatefor information and necessary action.

Registrar (Adm.) 14-09-2 1410

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1071 01 2021 184/4 Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Nazia Tariq D/O Tariq Ahmad Mir R/O House NO-27, Medina Enclave, Old Airport Road, Rawalpora, Chanapora, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-541/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)

No: $\frac{41542 - 4912414}{1419}$ Dated: $\frac{14 - 09 - 3021}{1419}$

- Principal District and Sessions Judge, Srinagar. 1.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue 3. of Government Gazette.
- President, J&K High Court Bar Association, Srinagar. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- Ms. Nazia Tariq, Advocate 7.for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1072 01 2021 Reg Bated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Naila Noor D/O Noor Mohamad Bhat R/O Wahipora Tangmarg, Baramullah A/P Umarabad HMT, Zainakot, Shah-E-Jeelan Lane, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*542/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41550-57/R9/4 Dated: 14-09-2021

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Naila Noor, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)



NOTIFICATION

No: 1073 01 2021/129/Dated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Nusrat Gul D/O Ghulam Mohammad Ganaie R/O Lalad Sopore, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*543/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41558-65/R9/4 Dated: 14-09-2021

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Nusrat Gul, Advocatefor information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1074 01 2021/1291 Bated: 14-09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Naveet Singh S/O Vidya Lal R/O Dhami, Nagrota, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*544*/*2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41566-73/24/4 Dated: 14-09-2021.

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Naveet Singh, Advocate for information and necessary action.

Registrar (Adm.) 14-09-2 1415

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 107507 2041 Bated: 14.09.202

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Naureena Noor D/O Noor Mohammad Bhat R/O Azadpora Anchidoora, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-545/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

TG-09-)

(Mohammad Yasin Beigh)

No: 41500-87/8/4Dated: 14.09.2

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Naureena Noor, Advocatefor information and necessary action.

Registrar (A

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1076 7204/Kg/4ed: 14-0

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Nadeem Rafiq Reshi S/O Mohmad Rafiq Reshi R/O Hardutoru Reshi Pora, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*546*/*2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

14-0g-

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41588-95-Ryllbated: 14.09-

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Nadeem Rafiq Reshi, Advocatefor information and necessary action.

4-09-21 istrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION No: 1077 72024 Kg/Dated: 14.09.2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Mian Najeeb Shams Jalal S/O Mian Shams Ul Jalal R/O Ex-Chief Justice Residence H.No.11 Baghat Barzulla, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*547*/*2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41596-603/RG/UP 14.69.

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mian Najeeb Shams Jalal, Advocate for information and necessary action.

Registrar (Adm.) \

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1078 7 2021 / Dated: 14.09.2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Nazia Nazir D/O Nazir Ahmad Khan R/O Asham, Sofipora, Sumbal, Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-548/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

G-09-21

No: 41604-11 Kg/ UDated: 14.09.202

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Nazia Nazir, Advocate
 -for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION of 201/ Bated: 14.09.2021 No: 1079

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Novita Rani D/O Chatter Singh R/O Kathua, Basohli, Sabar, Kathua A/P H.No-69 Subash Nagar, Digiana, Near Grameen Bank, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-549/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41612-19/ KG/ Dated:

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kathua.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Novita Rani, Advocate

.....for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)



NOTIFICATION No: 1000 - 12021 Kolled: 14.09.2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Neha Manhas D/O Ashok Kumar R/O Bhalara, Chiralla, Doda A/P Sector-D, Sainik Colony Jammu, Extn, Gulab Vihar Colony, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-550/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

-14-09-2

Registrar (Adm.)

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 4162027Rg/1 Dated: 14.69.202

- 1. Principal District and Sessions Judge, Bhaderwah.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Doda.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Neha Manhas, Advocate for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 108/ 72021 Kg/Dated: 14.09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Nipun Sharma S/O Sudershan Kumar Sharma R/O W.No.10 Rajbagh, Kathua, Near ABC Montessori School, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-551/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

14-09-21

No: 410-0-35-Kg/ [Dated:

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kathua.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Nipun Sharma, Advocate for information and necessary action.

14-09-21 Registrar (Adm.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)



No: 1082 07 2021 Rg/4 14. 69. 2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Nigam Arora S/O Raju Arora R/O 24, Partly, Ward No.4, Gopal Nagar, Kundrorian, Katra, Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-552/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh)

Dated: 14.09 No: 41636-43 Kg1

- 1. Principal District and Sessions Judge, Reasi.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, District Bar Association, Reasi.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Nigam Arora, Advocate for information and necessary action.

1-09-2 Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

It is hereby notified that vide High Court Order Dated 13.09.2021

No: 1083 07 2021 Kg/ld Dated: 14. 09-2021

Ms. Neetika Choudhary D/O Om Parkash R/O Purana Pind(Shiv Nagar),Ward No.13, R.S.Pura,Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-553/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

Registrar (Adm.) 14-09-2

(Mohammad Yasin Beigh) Registrar (Adm.) No: 41-649-51 RG/4Dated: 19.07.2021

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Neetika Choudhary, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1084 1200 Kg/Dated: 14.09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Ovais Ahmad Rather S/O Gh Mohammad Rather R/O Bumthan, Ratherpoa, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-554/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.) (

No: <u>41652-59</u> Rg/ Dated: <u>14.0 9. 2021</u>

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ovais Ahmad Rather, Advocate for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1085072021Rglbated: 14.09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Owais Ahmad Malik S/O Habibullah Malik R/O Malik Mohallah, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-555/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41660-67 R9/ (Dated: 14.09.2021

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Owais Ahmad Malik, Advocate for information and necessary action.

Registrar (Adm.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1096 7 201 Kg Dated: 14.09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Pardeep Singh Katoch S/O Hari Dass Katoch R/O Silly Dhanmasta, Pogal Paristan Ukhral, Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-556/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41660-75 Rg/ Dated: 14.09

- 1. Principal District and Sessions Judge, Ramban.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ramban.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Pardeep Singh Katoch, Advocate for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION No: 1097 42021 Kg Dated: 14.09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Phuntsog Stobgyal S/O Konchok Thinless R/O House No.157, Housing Colony, Tehsil Khaltsi, District Leh

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-557/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41676-03/K9 Dated: 14.09

- 1. Principal District and Sessions Judge, Leh.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Leh.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Phuntsog Stobgyal, Advocatefor information and necessary action.

Registrar (Adm

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *



NOTIFICATION 14.09-2021 No: 1000 1202

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Pooja Devi D/O Surjeet Singh R/O Vill.Puneja, Bhaderwah, Doda A/P Janipur, Basant Nagar, Extension 4, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-558/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.) ()

No: 4/604-91 KG/ Bated: 14.09.2021

- 1. Principal District and Sessions Judge, Bhaderwah
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Doda.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Pooja Devi, Advocate for information and necessary action.

Registrar (Adm.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *



NOTIFICATION

No: 1089 972021 Roated: 14.09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Preeti Gupta D/O Sham Lal Gupta R/O H.No.1729, Sector 4, Shivaji Chowk, Nanak Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-559/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

1-09-

(Mohammad Yasin Beigh) Registrar (Adm.) _A

No: 41672-99 Kg/ Dated: 14.09-202

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Preeti Gupta, Advocate

.....for information and necessary action.

Registrar (Adm

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION Dated: 14. 9. 2021 No: logo

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Qurat Ul Bashir D/O Bashir Ahmad Magray R/O Khaitangan, Chinar Mohalla, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-560/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

Registrar (Adm

No: 41700-707 Ry Dated: 14.09-2021

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Qurat Ul Bashir, Advocate for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1091 72021 K Bated: 14. 9-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Rather Gowhar Gulzar S/O Gulzar Ahmad Rather R/O Hiller Arhama, Kokernag, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-561/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41700-15/Rg/ Dated: 14.09-2021

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rather Gowhar Gulzar, Advocate for information and necessary action.

Registrar (Adm

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1092 97 2021 Kg Dated: 14.09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Ranjeet Singh S/O Lal Singh R/O Lank, Hunder, Arnal, Reasi A/P Katal, Gran Morh, Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-562/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

14-09-2

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41716-23 Kg/Bated: 14.09.2021

- 1. Principal District and Sessions Judge, Reasi.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue 3. of Government Gazette.
- President, District Bar Association, Reasi. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.
- 7. Mr. Ranjeet Singh, Advocatefor information and necessary action.

Registrar (Adm.)14-09-

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *



NOTIFICATION

No: 1093072021 Rg Dated: 14.09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Rishav Sharma S/O Kishori Lal Sharma R/O Ward No.13, House No.193, Roop Nagar, Reasi Near IRP Hqrs.Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*563/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41724-31 Kg/ LP Dated: 14.09.2021

- 1. Principal District and Sessions Judge, Reasi.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Reasi.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rishav Sharma, Advocatefor information and necessary action.

Registrar (Adm.) 14-09-2

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1094 972021 KgDated: 14.09.2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Rohit Kumar S/O Kuldeep Singh R/O Bijarni, Tehsil Bhagwah, District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-564/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

ated: 14.09.2 No:

- 1. Principal District and Sessions Judge, Bhaderwah.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Doda.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rohit Kumar, Advocatefor information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* *

PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 109572021Kg Dated: 14. 9.2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Rumeesa Hamid D/O Abdul Hamid Wani R/O Ketchmati pora, Kawarhama, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-565/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

4-09-

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41740-47 RG/UP 14.09.202

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rumeesa Hamid, Advocate for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1096 22021 19 Dated: 14.09.2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Rutba Mir D/O Gh. Mohammad Mir R/O Brein, Guri Mohalla, Tehsil Khanyar, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-566/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

10-14-09-21

(Mohammad Yasin Beigh)

No: <u>41740_55 Rg/Dated</u>: <u>14.9.2021</u> 1419

Copy forwarded to the: -

- Principal District and Sessions Judge, Srinagar. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Srinagar. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.

7. Ms. Rutba Mir, Advocate

Registrar (Adm.) 14-09-21for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 10977201 Rg Dated: 14.09.2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Rifat Bashir D/O Bashir Ahmad Bhat R/O Saloosa, Kreeri, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. <u>JK-567/2021</u>* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41756-63 Rg/ (Bated: 14.09.2021 Jula

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Rifat Bashir, Advocate

.....for information and necessary action. Registrar (Adm.) 14-09-21

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL **ENROLLMENT**

NOTIFICATION

9 42021 Kg Dated: 14.09-2021

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Rifat Ramzan D/O Mohamad Ramzan Bhat R/O Sher Colony, Sopore, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-568/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

71 Kg/U Dated: 14.09.202

- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rifat Ramzan, Advocatefor information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* *

PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 109907201Kg Dated: 14.09. 201

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Rakshak Gupta S/O Manoj Gupta R/O House No 177, Sector 5, Upper Roop Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-569/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

14-09-2

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41762-79 Ry/Dated: 14.09-20:

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rakshak Gupta, Advocatefor information and necessary action.

Registrar (Adm.)\4-09-2

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL **ENROLLMENT**

No: 1100 9202 Repated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Rehana Manzoor D/O Manzoor Ahmad Lone R/O Garoora, New Lone Mohalla, Garoora, Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-570/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41700-87R4/ Dated: 19.9.21

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association Bandipora.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rehana Manzoor, Advocatefor information and necessary action.

Registrar (Adm.) 14-09-21

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 10172021 RG Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Raja Mashood Ganie S/O Aashak Salam Ganie R/O Mohmmadpora, Gadipora, Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. <u>JK-571/2021</u>* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

14-09-2

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41700-75/RG/LP 14.9.21 fr

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kulgam.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Raja Mashood Ganie, Advocate for information and necessary action.

Registrar (Adm.) 14-09-21

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)



<u>NOTIFICATION</u> No: <u>1102 7202 R</u>Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Romey Nazir D/O Nazir Ahmad Ganaie R/O Alamgunj, Herman, Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-572/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

101-09-21

10-09-21

(Mohammad Yasin Beigh) Registrar (Adm.)

Registrar (Adm.)

No: <u>41796-803 Rg/P</u> Dated: 14.9.21 July

- 1. Principal District and Sessions Judge, Shopian.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, Shopian Bar Association, Shopian. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.
- 7. Ms. Romey Nazir, Advocatefor information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *

> PROVISIONAL ENROLLMENT

NOTIFICATION

No: 103 0 2021 Kg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Shittu Kumari D/O Amar Dass R/O Bahadur Khan, Bishnah, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-573/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

14-09-21

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41004-11 Rg/P Dated: 14.9.21 1/19

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Shittu Kumari, Advocate

.....for information and necessary action.

Registrar (Adm.) 14-09-21

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL **ENROLLMENT**

No: 1/049202 Bated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Stanzin Lakshat S/O Neema Tashi R/O Chumathang, Block Nyoma,Leh Ladakh

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-574/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41012-19 Rg/ (Dated: 14.9.21 fr

- 1. Principal District and Sessions Judge, Leh.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Leh.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Stanzin Lakshat, Advocatefor information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION No: 110592021 RgDated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Shabnum Farooq D/O Farooq Ahmad Mir R/O Namblabal, Pampore, Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-575/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41820-27/Rg/ Dated: 14.9

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shabnum Farooq, Advocatefor information and necessary action.

Registrar (Adm.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1106 072021 Rg Dated: 14-9-21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Syed Wajid Rizvi S/O Syed Nasir Rizvi R/O Goom Ahmad Pora, New Colony/Ahmad Pora, Pattan, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. <u>JK-576/2021</u>* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

100-14-09-21

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41828-35 R9/ Dated: 14. 9. 21 fm

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Syed Wajid Rizvi, Advocate for information and necessary action.

Registrar (Adm.) 14-09-21

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Shafayat Ramzan S/O Mohammad Ramzan RO Tawheed Abad, Methan, Natipora Chanapora, Srinagar

No: 1107072021 Kg Dated:

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-577/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

14-09-21

(Mohammad Yasin Beigh) Registrar (Adm.)

41836-43 Kglil Dated: 14.

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shafayat Ramzan, Advocate for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 11672021 19 Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Syed Fahir Andrabi D/O Syed Farooq Andrabi R/O Chadoora, Budgam A/P Ibn Yousuf, Andrabis Avenue, Alamdar Road, Chadoora, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-578/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41961-69 Kgl Dated: 14.

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Syed Fahir Andrabi, Advocatefor information and necessary action.

Registrar (Adm 1410

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1108072021 RgDated: 14,9,21

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Syed Darakshaw Irm D/O Syed Mushtaq Ahmad Buckharie R/O Muqam Piran, Boniyar, Baramulla A/P Bemina, Hamdaniya Colony, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-579/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 41845-52 Rg/ 4 Dated: 14,9,21

- 1. Principal District and Sessions Judge, Baramulla.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue 3. of Government Gazette.
- President, District Bar Association, Baramulla. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.
- Ms. Syed Darakshaw Irm, Advocate 7.for information and necessary action.

Registrar (Adm.) 14-r9-27

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL

ENROLLMENT

NOTIFICATION

No: 110902021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Shah Sumeerah Farooq D/O Farooq Ahmad Shah R/O Peer Mohalla, Pandach, Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. <u>JK-580/2021</u>* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

10-14-09-21

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41853-60 Rg/HDated: 14.9.21 hm

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shah Sumeerah Farooq, Advocate for information and necessary action.

TH-og-M Registrar (Adm.)

1419

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL **ENROLLMENT**

NOTIFICATION No: 111 92021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Shahnawaz Akhtar S/O Khurshid Ahmad R/O Irfan Colony Sector- 'C' House No: 7, Natipora, Chanapora Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-581/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

14-09-21

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41869-76 Rgl Dated: 14.9.21 Copy forwarded to the: -

- Principal District and Sessions Judge, Srinagar. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue 3. of Government Gazette.
- President, J&K High Court Bar Association, Srinagar. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.
- Mr. Shahnawaz Akhtar, Advocate 7.for information and necessary action. Registrar (Adm.) 14-09-21

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 11120 7 202 1 KgDated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Sara Nazeer D/O Haji Nazeer Ahmed Wani R/O Nigeen, Near Green Land School, Hazratbal, Dar Mohalla, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK*–*582/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

4-09-21

Registrar (Adm.)14-09-2

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41077-04 Kgll Dated: 14.9.

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Sara Nazeer, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 113 - 2001 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Shahzad Shabir S/O Saleem Raza R/O Ward No.4, House No.61, Shian Near P.N.B, Haveli, Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-583/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

100-14-09-21

(Mohammad Yasin Beigh)

No: <u>41885-92 kg</u> Dated: <u>14.9.21</u> 1419

- Principal District and Sessions Judge, Poonch. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue 3. of Government Gazette.
- President, District Bar Association, Poonch. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.
- Mr. Shahzad Shabir, Advocate 7.for information and necessary action.

Registrar (Adm.) 14-09-21

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1114 01 2021 Repated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Shoaib Latif Khan S/O Latif Ahmad Khan R/O Iqbalabad, Krangsoo, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-584/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

14-09-

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41092-900 Kg Dated: 14.9.21

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shoaib Latif Khan, Advocatefor information and necessary action.

Registrar (Adm.) 417

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1159 2021 Kg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Sabiha Azim D/O Mohammad Sultan Shah R/O House No.14, Lane No.1, Sayed Colony, Hazratbal, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-585/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41902-7 Rg/4Dated: 14.9.21

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Sabiha Azim, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1116 72021 Kg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Sajad Ahmad Kumar S/O Manzoor Ahmad Kumar R/O Ganie Pora, Mattan, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-586/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

14-09-

(Mohammad Yasin Beigh) Registrar (Adm.)

1419

No: 41908-15 Kg/ll Dated: 14.9.21

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- Mr. Sajad Ahmad Kumar, Advocatefor information and necessary action.

[-0'9-) Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

<u>NOTIFICATION</u>

No: 1117072021 Kg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Sobia Afzal D/O Mohd Afzal Pandit R/O Hum Shali Bugh, Yaripora, Kulgam A/P Ompura, Housing Colony, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-587/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

4-09-

(Mohammad Yasin Beigh) Registrar (Adm.)

1419

No: 4/9/6-23 R9/6 Dated: 14.9.21

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kulgam.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sobia Afzal, Advocate for information and necessary action.

Registrar (Adm.) 14-09-2 1419

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

<u>N O TIFIC A TION</u>

No: 1118 012021 Kg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Sumiya Jan D/O Manzoor Ahmad Malik R/O Bugam, Malik Mohalla, Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-588/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

14-09-2

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41924-31 Rg/ Bated: 14.9.21 Km

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kulgam.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Sumiya Jan, Advocate

.....for information and necessary action.

Registrar (Adm.) 14-09-27

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION No: 119 92021 KGpated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Saher Naseer D/O Naseer Ahmed Vaida R/O House No.5, Lane No.2, Ibrahim Colony Hyderpora, Chanpora, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-589/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41932-39 Rgl Bated: 14.9.21

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Saher Naseer, Advocate for information and necessary action.

Registrar (Adm.)

14/7

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1120 012021 RG Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Seerat Ul Nisa D/O Mohd Ashraf R/O Budshah Nagar, Natipora, Chanapora, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-590/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

101-14-09-21

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41940-47 Rg/Ll 14.9.21 hm

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Seerat Ul Nisa, Advocate for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

No: 1121 2021 Ry Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Sheikh Salman S/O Sheikh Hilal Ahmad R/O Housing Colony, Sanat Nagar, Chanapora, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-591/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

101-14-09-21

Registrar (Adm.) 4-09-21

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41948-55 Rg/C Dated: 14.9.21

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sheikh Salamn, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1122 01 2021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Sofi Shahnawaz S/O Gh. Nabi Sofi R/O Nowhar, Malpora, Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-592/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

1014-09-21

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 4956-63 Rg/ Dated: 14.9.21 fm

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sofi Shahnawaz, Advocate for information and necessary action.

Registrar (Adm.) 14-09-21 419

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1123 072021 Kg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Rafiq Ahmad Lone S/O Abdul Jabar Lone R/O Ajas Bandipora, Lone Mohalla, Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-593/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41964-71Kg/Dated: 14.9.21 ful

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rafiq Ahmad Lone, Advocatefor information and necessary action.

Registrar (Adm.) 14-09-2

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 124072021 Kg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Shafat Ahmad S/O Shakeel Ahmad Choorisaaz R/O Janglat Mandi, Deva Colony, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-594/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

101-14-09-21

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41972-79 Rg/ Bated: 14.9.21 1416

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shafat Ahmad, Advocate for information and necessary action.

Registrar (Adm.) 14-09-2

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL **ENROLLMENT**

NOTIFICATION

It is hereby notified that vide High Court Order Dated 13.09.2021

No: 125 012021 19 Dated: 14.9.21

Ms. Samiena Nabi Lone D/O Gulam Nabi Lone

R/O Near National Highway, Rampore, Boniyar, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-595/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 41980-87 Kg/ Dated: 14.9.21

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Samiena Nabi Lone, Advocatefor information and necessary action.

Registrar (Adm.) 910

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1126 07 2021 RgDated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Sibqat Ul Qawquabull Sabah D/O Ab. Rahman Pandith R/O Jablipora, Bijbehara, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-596/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

14-09-21

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 4/1908-95 kg/bated: 14.9.21 m

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sibqat Ul Qawquabull Sabah, Advocate for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

No: 12702021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Suhail Ahmad Parrey S/O Ishfaq Ahmad Parrey R/O Shar-I-Shali, Khrew Pampore Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. <u>JK-597/2021</u>* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No:

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Suhail Ahmad Parrey, Advocate for information and necessary action.

Registrar (Adm.) 14-09-2

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1128 92021 Kg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Mansha Gulzar D/O Gulzar Mohammad Sheikh R/O Natipora Pamposh Colony Chanapora Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-598/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

14-09-2

(Mohammad Yasin Beigh) Registrar (Adm.)

No:

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

Dated: 14.9.

- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mansha Gulzar, Advocatefor information and necessary action.

Registrar (Adm.) 14-09-2

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1129 072021 Kg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Sipla Devi D/O Amer Singh R/O Hiller Jhatgali(B), Rajgarh, Ramban A/P Maitra Ramban, Near Distt. Road, Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-599/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 42012-19 Kyll Dated: 14.9.21

- 1. Principal District and Sessions Judge, Ramban.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ramban.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sipla Devi, Advocatefor information and necessary action.

Registrar (Adm.)14 14/7

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

<u>NOTIFICATION</u>

No: 1130072021 Kg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Sayed Shamila Ghulani D/O Qasim Hussain Shah R/O Near Govt. Middle School Dhanidhar, Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-600/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 4202027 Kg/(Dated: 14.9.2)

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sayed Shamila Ghulani, Advocate for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 113192021 Repated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Syed Rohollah S/O Syed Mohammad R/O Umba, Sankoo, Fatima Colony, Kargil

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-601/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

10-14-09-2

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 4220-35 19/ Pated: 14-9.21 -

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kargil.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kargil.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Syed Rohollah, Advocate for information and necessary action.

Registrar (Adm.) 14-09-21

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1132 01 2021 K Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Sanzy Gupta S/O Sanjay Gupta R/O 257, Opposite, Sector-1, Main Road, Roopnagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-602/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

14-09-2

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 42036-43 Rg/ Bated: 14.9.21

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sanzy Gupta, Advocate for information and necessary action.

Registrar (Adm.) 4-09-21

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1133 72021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Shabnum Gull D/O Gh. Mohmad Lone R/O Russu Narbal, Tangpora, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-603/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

10076-09-21

(Mohammad Yasin Beigh) Registrar (Adm.)

No: <u>42044-51 Rg/Bated:</u> 14.9.21 hr

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Shabnum Gull, Advocate

.....for information and necessary action.

Registrar (Adm.) 14-09-2

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

<u>NOTIFICATION</u> No: <u>113404202</u> Rg Dated: <u>14.9.21</u>

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Satyam Sharma S/O Shiv Kumar Sharma R/O Phangial, Rathian, Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK*–*604/2021* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

14-09-21

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 42052-59 Kg/LP 14.9.21

- 1. Principal District and Sessions Judge, Udhampur.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Udhampur.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Satyam Sharma, Advocatefor information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1135 012021 12 Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Syed Basit Ahmad Indrabi S/O Syed Sharief Ahmad Indrabi R/O Damjan Qazigund, Mir Mohalla, Damjan, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-605/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as <u>an Advocate is ordered there before.</u>

14-09-21

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 42060-67/RA/ Bated: 14.9.21

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Syed Basit Ahmad Indrabi, Advocate for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) -

PROVISIONAL **ENROLLMENT**

NOTIFIC ATION

No: 1136 72021 Kg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Showkat Ahmad Sheikh S/O Faroog Ahmad Sheikh R/O Raiyar - ICH, Sheikh Mohalla, Khansahib, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-606/2021 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 42069-75 KyllDated:

- 1. Principal District and Sessions Judge, Budgam.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue 3. of Government Gazette.
- President, District Bar Association, Budgam. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for 6. information and also keeping record of the same.
- Mr. Showkat Ahmad Sheikh, Advocate 7.for information and necessary action.

Registrar (Adm.) 14-09-21

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

No: 1137 - 21 Pated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Swapnil Jasrotia S/O Shamsher Singh R/O Ward No.3, VPO-Janglot, Krishna Colony, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-607/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

14-09-

(Mohammad Yasin Beigh) Registrar (Adm.)

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

bated: 14.9

- 4. President, District Bar Association, Kathua.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Swapnil Jasrotia, Advocatefor information and necessary action.

egistrar (Adm

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1138 92021 Kg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Shaikh Farooq Ahmad S/O Habibullah Shaikh R/O Ajar Bandipora, Green Land Ajar, Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-608/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

14-09

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 42084-91 Rg/PDated: 14.9.21

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shaikh Farooq Ahmad, Advocate for information and necessary action.

Registrar (Adm

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1139 72021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Shubly Nazir S/O Nazir Ahmad Seeraj R/O Khanabal, Mehandi Kadal, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-609/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shubly Nazir, Advocatefor information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

<u>NOTIFICATION</u> No: 1140 0f 2021 RGDated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Suhail Ahmad Ganaie S/O Mohd Ramzan Ganaie R/O Nussu Badragund, Ganaie Mohalla, Qazigund, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-610/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 42100-7-19/11 Dated: 14.9.21

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Suhail Ahmad Ganaie, Advocate for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

<u>NOTIFICATION</u> No: 1141 9-21 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Sabha Khazir D/O Khazir Mohammad Magray R/O Khuramabad Handwara, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-611/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

100-14-09

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 42108-15 RG/U Dated: 14.9.21

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sabha Khazir, Advocate for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1142-72021 Kg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Syed Nazakat Hussain S/O Syed Mubark Hussain R/O Basgran-Syedabad, Uri, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-612/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 42#16-23 Rg/ Dated: 14.9.21

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Syed Nazakat Hussain, Advocatefor information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1143 72021 Kg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Sahar Hafiz D/O Hafizullah Shakroo R/O Amargrah Sopore, Umar Aabaad Colony, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-613/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 42124-31 Kg/LA Dated: 14.9.21

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sahar Hafiz, Advocate for information and necessary action.

Registrar (Adm

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1144012021 Kg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Tariq Ahmad Bhat S/O Mohd Ashraf Bhat R/O Kurhama, Ganie Mohalla, Wakura, Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-614/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.) Dated: 19.9.21

- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Tariq Ahmad Bhat, Advocatefor information and necessary action.

Registrar (Adm.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1145 97 2021 Kg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Tajamul Mubarak S/O Mohammad Mubarak Parray R/O Sonigam, Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-615/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.) 💧

No: 42140-47 Kg L 14.9

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kulgam.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Tajamul Mubarak, Advocatefor information and necessary action.

Registrar (Adm.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

<u>NOTIFICATION</u> No: 1146 42021 G Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Tawkeer Hussain Dar S/O Mohd Akbar Dar R/O House No.266 Gulshan Qasmi, Drugmulla, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-616/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

egistrar (Adm

No: 42140-55 Kg/Dated: 14.9.21

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Tawkeer Hussain Dar, Advocatefor information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

No: 1147072021 GDated: 14.9-21

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Tesdia Zainab D/O Sajad Hussain Bhat R/O Summerbugh, Lasjan, BK Pora, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-617/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

14-09

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 42156-63 Kg/ (Dated:

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tesdia Zainab, Advocate for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1149 72021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Tabasum Bashir D/O Bashir Ahmad Bhat R/O Galibabad Shalteng, Central Shalteng, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. <u>JK-618/2021</u>* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tabasum Bashir, Advocatefor information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION No: 1149 7 2021 (Dated:

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Tasawur Sadaf D/O Gh.Mohammad Rather R/O Garoora, New Colony Garoora, Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-619/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.) 1

9 Dated: 14.9.21 No:

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tasawur Sadaf, Advocatefor information and necessary action.

Registrar (Ad

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1150 7 2021 Kg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Tawheeda Nabi D/O Gulam Nabi Wani R/O Chralipora, Padshahibagh, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-620/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 42180-87-Kg/ (Dated: 14.9.21

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tawheeda Nabi, Advocate for information and necessary action.

Registrar (Adm.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION No: 1151 9 2021 Kg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Tahir Ahmad Lone S/O Ghulam Ahmad Lone R/O Mir Mohalla, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-621/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

4-09

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 42188-75 Rg (Dated: 14.9.2

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Tahir Ahmad Lone, Advocate for information and necessary action.

Registrar (Adm.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

It is hereby notified that vide High Court Order Dated 13.09.2021

No: 1152 07 2021 KG Dated: 14.9.21

Ms. Uzma Amin D/O Mohd Amin Wani R/O Nadirgund Peerbagh, Chanipora, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-622/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 4296-203 Rg/ Dated: 14.9.21

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Uzma Amin, Advocate for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1153 72021 Kg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Umar Ashraf S/O Mohd Ashraf Wani R/O Samboora, Pampore, Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-623/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 9

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Umar Ashraf, Advocate for information and necessary action.

Registrar (Adm

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1154 07-2021 Kg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Umar Mushtaq S/O Mushtaq Ahmad Mir R/O Magam, Handwara, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-624/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

(Mohammad Yasin Beigh) (Registrar (Adm.)

14.9

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Umar Mushtaq, Advocate

.....for information and necessary action.

Registrar (Adm.) [4-09-2

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1155 07 201 Kg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Uzma Mehraj D/O Mehraj Ud Din Malik R/O H.No.130, Zabarwan Colony, Goripora, Sanatnagar, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. <u>JK-625/2021</u>* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

14-09-

Registrar (Adm.) 7 4-09-2

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 42220-27 Kg Dated: 14.9

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Uzma Mehraj, Advocate for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: <u>1156 72014</u> Dated: <u>14.9.21</u> It is hereby notified that vide High Court Order **Dated** 13.09.2021

Mr. Vishal Pathania S/O Dhrub Singh

R/O W.No-17, Partap Nagar, Fish Farm Road, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-626/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

No: 42220-35 Kg/ Dated: 14.9

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kathua.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Vishal Pathania, Advocate for information and necessary action.

Registrar (Adm

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

It is hereby notified that vide High Court Order Dated 13.09.2021

No: 1157012021 KgDated: 14.9.21

Mr. Vikas Sharma S/O Ashok Kumar R/O Ward N o.4, Near Hanuman Mandir, Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-627/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

14-09-

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 42236-43 Rg/ Dated: 14.9.

- 1. Principal District and Sessions Judge, Samba.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Samba.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Vikas Sharma, Advocate for information and necessary action.

Registrar (Adm.) 14-09-2

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

<u>NOTIFICATION</u> No: 1158 97-2021 Rg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Ved Perkash S/O Ram Rattan Sharma R/O Kundrorian, Katra, Reasi

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. <u>JK-628/2021</u>* in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

14-09-21 (Mohammad Yasin Beigh)

Registrar (Adm.)

No: 42244-51 Kg/LP 14.9.21

- 1. Principal District and Sessions Judge, Reasi.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Reasi.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ved Perkash, Advocate
 -for information and necessary action. Registrar (Adm.) 110-09-2

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1159 92021 Kg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Vishal Sharma S/O Sanjeev Kumar Sharma R/O H.No.339, Suchani, Vijaypur, Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-629/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

14-09-21

(Mohammad Yasin Beigh) Registrar (Adm.)

No:

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

14.9

- 4. President, District Bar Association, Samba.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Vishal Sharma, Advocate

42252-59/Kg/C/ Dated:

.....for information and necessary action.

Registrar (Adm.) 14-09-2

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

<u>NOTIFICATION</u>

No: 1160 of 2021/Reg Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Waqas Ali S/O Mohd Ayoub R/O Jamola, Manjakote, Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-630/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

14-09-21

(Mohammad Yasin Beigh) Registrar (Adm.)

1919

No: <u>42260-67/Re/(p</u>ated: _

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Waqas Ali, Advocate

.....for information and necessary action.

Registrar (Adm.) 14-09-21

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

<u>NOTIFICATION</u>

No: 16/ 0/ 2021/Ry Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Waqar Ameen Magray S/O Mohd Ameen Magray R/O Qasba Devsar, Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-631/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

4-09-21

4-09-2

(Mohammad Yasin Beigh) Registrar (Adm.)

Registrar (Adm.)

No: 42260-75/84 Dated:

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

14.9.2

- 4. President, District Bar Association, Kulgam.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Waqar Ameen Magray, Advocate for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1162 of 2021 / PDated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Yahya Ibrahim S/O Mohd Ibrahim Magray R/O Trahpoo Achabal Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-632/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

4-09-21

(Mohammad Yasin Beigh) Registrar (Adm.)

Dated: 14.9.21 No: 422: Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Yahya Ibrahim, Advocatefor information and necessary action.

 Registrar (Adm.) IU-09-2

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL ENROLLMENT

<u>NOTIFICATION</u>

No: 1163 of 2021 / Per Dated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Yasir Veqar Rather S/O Veqar Ahmad Rather R/O Gund Macher, Lal Pora, Bismillah Colony, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-633/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

14-09-21

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 42-204-91/Re/ UDated: 14.9.21

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Yasir Veqar Rather, Advocate

Registrar (Adm.) 14-09-2for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

<u>NOTIFICATION</u>

No: 1164 0 2021 Repated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Zakir Ali Malik S/O Ali Mohammad Malik R/O M.Chogal Handwara, Malik Mohalla, Handwara, Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-634/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

4-09-2

(Mohammad Yasin Beigh) Registrar (Adm.) ul

Copy forwarded to the: -

No: 12292

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Kupwara.

10Dated: 14.9

- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Zakir Ali Malik, Advocatefor information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

<u>NOTIFICATION</u>

No: 1165 of 2021 Reported: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Ms. Zarka Ashraf Pukhta D/O Mohd Ashraf Pukhta R/O Gulshan Bagh Sopore, Near Fruit Mandi, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-635/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as</u> <u>an Advocate is ordered there before.</u>

4=09-2

(Mohammad Yasin Beigh) Registrar (Adm.)

48

No: 42300-07/Reil Dated: 14.9.2 Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Zarka Ashraf Pukhta, Advocate for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL **ENROLLMENT**

NOTIFICATION

No: 1166 of 2021 Repated: 14.9.21

It is hereby notified that vide High Court Order Dated 13.09.2021

Mr. Zahoor Ah Khan S/O Mohd Ayoub Khan R/O Trahpoo, Achabal, Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-636/2021</u> in the roll of Advocate maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

4-0-9-21

(Mohammad Yasin Beigh) Registrar (Adm.)

Registrar (Adm.)

uls

No: <u>42300-15 [R4]</u>4 Dated: <u>14.9.21</u> Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Zahoor Ah Khan, Advocate for information and necessary action.